

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

Miscellaneous Application No. 18/2025

in

Original Application no. 702 of 2024

Baljinder Singh & Another

... Applicants

**VERSUS**

State of Punjab and others.

.... Respondents

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Date: 28-3-2025

Place: Ludhiana

  
(DEPONENT)

Rajesh Kumar, PFS  
Divisional Forest Officer,  
Ludhiana

(on behalf of Respondent No 3)



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

Miscellaneous Application No. 18/2025

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Baljinder Singh & Another

... Applicants

**VERSUS**

1. State of Punjab through Chief Secretary, Civil Secretariat, Sector-1, Chandigarh.
2. Principal Chief Conservator of Forests (HoFF), Government of Punjab, Forest Complex, Sector-68, SAS Nagar, Mohali, Punjab.
3. Divisional Forest Officer, Ludhiana, H-J-693, New Professor Colony, Ludhiana, Punjab.
4. District Magistrate, Ludhiana, Deputy Commissioner Office, Ludhiana.
5. Punjab Pollution Control Board, Head Office, Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Patiala.

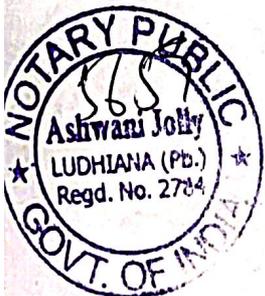
.... Respondents

Reply by way of short affidavit of Rajesh Kumar, PFS Divisional Forest Officer, Ludhiana (on behalf of Respondent No 3).

**Respectfully Showeth**

I, the above named deponent do solemnly affirm and declare as under:

- 1) That I am fully aware of the facts of the present case.
- 2) That the present affidavit is being filed on the basis of report of Joint Committee.
- 3) That Hon'ble National Green Tribunal vide order dated 25.07.2024 has disposed of the Original Application No. 702/2024. The operative part of the said order is reproduced as under:



- "2) *In our view, complaint made in this application at the first Instance, can be looked into by the concerned local authorities and hence, we dispose of this Original Application by constituting a Joint Committee comprising Divisional Forest Officer, Ludhiana and Deputy Commissioner, Ludhiana.*
- 3) *Divisional Forest Officer, Ludhiana shall be the Nodal Agency for co-ordination and compliance.*
- 4) *The said Committee shall visit the site, collect relevant information and if it finds any violation of Environmental law, would take appropriate remedial action in accordance with law within two months and submit a compliance report with Registrar General of this Tribunal, who, if finds any further order necessary, may place the matter before the Bench.*
- 5) *With the above directions, this Original Application is disposed of."*
- 4) That in compliance to the said order of the Hon'ble National Green Tribunal, deponent being member of the Joint Committee visited/inspected the spot alongwith Naib Tehsildar, Mullanpur Dakhan (Representative of Deputy Commissioner, Ludhiana i.e. Respondent No.4).
- 5) That Joint Committee after duly verifying the facts and revenue records of the land in question submitted a report before this Hon'ble Tribunal on 04.12.2024. The relevant portion of the conclusion of the report is reproduced as under:

*"The Committee came out with the conclusion that the site from where it was alleged that 30 trees have been cut five years ago, comes under the ownership of private land of Mr. Kuldeep Singh Son of Beant Singh Son of Dalip Singh and others have been*



recorded as co-owners in Khasra no. 64//21 (5-18), pure chai and 64//26 (1-1) and at the spot 2 rooms and boundary wall and empty place and flag is constructed and said Khasra no. copy of Farad Jamabandi is attached. (Annexure-1)

That statement of some private persons namely Santokh Singh Son of Jagir Singh, Malkit Singh son of Sadhu Singh, Navdeep Kaur daughter of Kulwinder Singh and Kuldeep Singh Son of Beant Singh all residents of Mullanpur were recorded on spot in the presence of Sarpanch Mullanpur which clearly shows that the land from which it is alleged that five year back trees were cut is a private land.

That on the spot, presently there is no evidence or remains from which species or girth of the trees can be ascertained.

That there is no restriction for a person to cut trees on private land and accordingly there is no violation and no action is supposed to be taken in this case.

Copy of the report of the Joint Committee is attached herewith as Annexure R-2/1.

- 6). That this Hon'ble Tribunal after considering the report of the Joint Committee passed the following order dated 10.02.2025:

"4. Considering the further orders by this Tribunal to be necessary the matter has been listed before the Bench by registering the report as M.A. No. 18/2025.

5. In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it necessary to have response of (1) State of Punjab through Chief Secretary, Government of Punjab, (2) Principal Chief Conservator of Forests (HoFF), Government of Punjab; (3) Divisional Forest Officer, Ludhiana and (4) District Magistrate,



Ludhiana and (5) Punjab Pollution Control Board, who are impleaded as respondents no. 1 to 5.

6. The Registry is directed to prepare and attach memo of parties to the miscellaneous application and issue notices to respondents no. 1 to 5 requiring them to file their reply/response at least three days before the date of hearing fixed.

7. List on 01.04.2025 for further consideration."

- 7). That as per the report of the Joint Committee submitted by deponent in this Hon'ble Tribunal, the area Khasra no. 64//21 (5-18) and 64//26 (1-1) of Village Mullanpur, Tehsil Mullanpur Dakhan, District Ludhiana from where 30 trees are alleged to have been cut illegally is a private property owned by private individuals as per Revenue Record (Fard Jamabandi).
- 8). That as detailed in the above para, it is pertinent to mention here that the area from where the trees are alleged to have been felled is a private property. Further the said area is neither owned by/falls under the jurisdiction of State/Central Government nor the Forest Department. Therefore, no action can be taken by the Forest Department as per prevalent Acts/Laws/Policies.

Keeping in view the report of the Joint Committee as detailed above, it is humbly prayed the present Original Application along with M.A. may kindly be dismissed.

Date: 28.03.2025

Place: Ludhiana

  
(DEPONENT)

Rajesh Kumar, PFS

Divisional Forest Officer,

Ludhiana

(on behalf of Respondent No 3)



**VERIFICATION**

Verified that the contents of the reply from Para No. 1 to 8 are true and correct to the best of my knowledge and nothing has been concealed therein.

Date: 28.03.2025

Place: Ludhiana

certified that the affidavit S.P.A./G.P.A. has been read over & explained to the deponent executant who seemed correctly to understand the same at the time making above there at

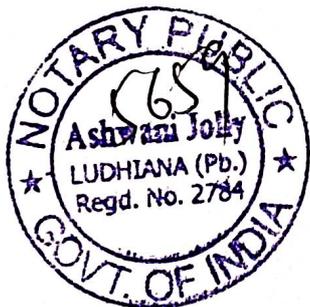
  
(DEPONENT)

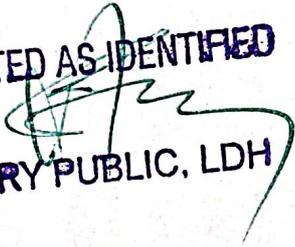
Rajesh Kumar, PFS

Divisional Forest Officer,

Ludhiana

(on behalf of Respondent No 3)



ATTESTED AS IDENTIFIED  
by   
NOTARY PUBLIC, LDH

28 MAR 2025

SBEFOR THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI

Original Application no. 702 of 2024

Baljinder Singh

... Applicant

Versus

State of Punjab

.... Respondent

Short reply of Rajesh Kumar PFS Divisional Forest Officer, Ludhlana, in compliance to order dated July 25, 2024.

**Respectfully Showeth**

- 1) That briefly submitted: Original Application No. 702 of 2024 with the allegation of illegal cutting of about 30 trees Five years ago in Gurudwara Bhujeana Sahib, Village Mullanpur Dakha by some unknown persons without seeking permission from competent authority and there by, have caused damage to the Environment. The Hon'ble National Green Tribunal in its order Passed dated 25 July, 2024. The operative part is reported as:
  - 2) *"In our view, compliant made in this application at the first Instance, can be looked into by the concerned local authorities and hence, we dispose of this Original Application by constituting a Joint Committee comprising Divisional Forest Officer, Ludhlana and Deputy Commissioner, Ludhlana.*
  - 3) *Divisional Forest Officer, Ludhlana shall be the Nodal Agency for co-ordination and compliance.*
  - 4) *The said Committee shall visit the site, collect relevant information and if it finds any violation of Environmental law, would take appropriate remedial action in accordance with law within two months and submit a compliance report with Registrar General of this Tribunal, who, if finds any further order necessary, may place the matter before the Bench.*

5) *With the above directions, this Original Application is disposed of."*

- 3) That in compliance to the order of Hon'ble National Green Tribunal the site was visited/inspected by the committee comprising Naib Tehsildar, Mullanpur Dakha and Forest Range Officer, Ludhiana and subsequently by the Divisional Forest Officer, Ludhiana. The Committee came out with the conclusion that the site from where it was alleged that 30 trees have been cut five years ago, comes under the ownership of private land of Mr. Kuldeep Singh Son of Beant Singh Son of Dalip Singh and others have been recorded as co-owners in Khasra no. 64//21 (5-18), pure chal and 64//26 (1-1) and at the spot 2 rooms and boundary wall and empty place and flag is constructed and said Khasra no. copy of Farad Jamabandi is attached.(Annexure-1)
- 4) That statement of some private persons namely Santokh Singh Son of Jagir Singh, Malkit Singh son of Sadhu Singh, Navdeep Kaur daughter of Kulwinder Singh and Kuldeep Singh Son of Beant Singh all residents of Mullanpur were recorded on spot in the presence of Sarpanch Mullanpur which clearly shows that the land from which it is alleged that five year back trees were cut is a private land.
- 5) That on spot presently there is no evidence or remains from which species or girth of the trees can be ascertained.
- 6) That there is no restriction for a person to cut trees on private land and accordingly there is no violation and no action is supposed to be taken in this case.

Compliance report is submitted to the Hon'ble National Green Tribunal.

Submitted by

  
Rajesh Kumar PFS  
Divisional Forest Officer,  
Ludhiana Forest Division,  
Ludhiana.

Place: Ludhiana

Date: 04.12.2024

ਦਫਤਰ, ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ, (ਮੁੱਲਾਂਪੁਰ ਦਾਖਾ) ਲੁਧਿਆਣਾ।

ਸੇਵਾ ਵਿਖੇ,

ਵਣ ਮੰਡਲ ਅਫਸਰ  
ਲੁਧਿਆਣਾ।

ਨੰਬਰ 1988 /ਟੀ.ਏ ਮਿਤੀ:21-11-2024

ਵਿਸ਼ਾ:- O.A no 702 of 2024 Baljinder Singh Vs State of Punjab.

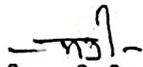
ਹਵਾਲਾ:- ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 9972 ਮਿਤੀ 20-11-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਹੈ ਕਿ ਹੁਕਮ ਅਨੁਸਾਰ ਕਾਰਵਾਈ ਕੀਤੀ ਗਈ। ਫੀਲਡ ਸਟਾਫ ਨੂੰ ਲੋੜੀਂਦੇ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਗਏ। ਮੁਤਾਬਕ ਰਿਪੋਰਟ ਪਟਵਾਰੀ ਪਿੰਡ ਮੁੱਲਾਂਪੁਰ ਦਾ ਮੋਕਾ ਦੇਖਿਆ ਗਿਆ ਅਤੇ ਜਿਸ ਦਾ ਮਾਲ ਰਿਕਾਰਡ ਦੇਖਿਆ ਗਿਆ, ਜਿਸ ਅਨੁਸਾਰ ਮੌਕੇ ਪਰ ਨੰਬਰ ਖਸਰਾ 64//21 (5-18) ਖਾਲਸ ਚਾਹੀ ਅਤੇ 64//26 (1-1) ਗੈਰਮੁਕਿਨ ਇਹਾਤਾ ਚਾਹ ਗੈਰਜਾਰੀ ਵਿੱਚ ਮੌਕੇ ਪਰ ਗੈਰਮੁਕਿਨ (2) ਕਮਰੇ ਅਤੇ ਚਾਰਦੀਵਾਰੀ ਵਾ ਖਾਲੀ ਜਗਾ ਅਤੇ ਨਿਸ਼ਾਨ ਸਾਹਿਬ ਬਣਿਆ ਹੋਇਆ ਹੈ ਅਤੇ ਉਪਰੋਕਤ ਨੰਬਰ ਖਸਰਿਆ ਦੀ ਮੁਤਾਬਕ ਮਾਲ ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਮਾਲਕੀ ਮੁਸਤਰਾ ਮਾਲਕ ਕੁਲਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਬੇਅੰਤ ਸਿੰਘ ਆਦਿ ਮਜ਼ਕੂਰਾਨ ਮੁਸਤਰਕਾ ਮਾਲਕੀ ਹੈ (ਜਿਸ ਦੀ ਫਰਦ ਜਮਾਬੰਦੀ ਨਾਲ ਨੱਥੀ ਹੈ) ਰਿਪੋਰਟ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।

  
ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ  
ਮੁੱਲਾਂਪੁਰ ਦਾਖਾ ਲੁਧਿਆਣਾ।

ਪਿੰ:ਅੰਕਣ ਨੰਬਰ ਮਿਤੀ :

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ (ਐਮ.ਏ.ਸ਼ਾਖਾ) ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।

  
ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ  
ਮੁੱਲਾਂਪੁਰ ਦਾਖਾ ਲੁਧਿਆਣਾ।

Rev.

5240

21.11.2024.

ਸ੍ਰੀ ਮਾਤਾ

ਮਾਤਾ ਸਿੰਘ ਦਾਤਾ ਕੁਪਰੀ ਰੋਡ ਮੁਕਾਮ ਜਲੰਧਰ ਜੀ ਦੇ ਪਤਾ ਨੰਬਰ  
 23700-01/ਸੰਨ. 2. ਸਿਰੀ 7/11/24 ਗੁਰੂ ਦਰਸਿੰਗ ਸਿੰਘ V/S ਸਰੋਤ  
 ਸਾਫ਼ ਪੈਸੇ ਦੇ ਸੰਬੰਧ. ਇਹ ਸੰਬੰਧ 2014 ਦੇ ਸੰਨ ਮਤੇ  
 ਸਿਰ. ਕੁਪਰੀ ਦੇ ਪਿੰਡ ਸਿਰ ਮਾਤਾ ਸੰਨ 2014 ਅਨੁਸਾਰ 64  
 (518) ਅਨੁਸਾਰ ਮਤੇ 64 <sup>ਸੰਨ 2014</sup> ਵਿਚ ਸੰਬੰਧਿਤ ਮੁਕਾਮ (2) ਮਤੇ ਮਤੇ  
 ਚਾਕੀਰੀ ਦੇ ਪਿੰਡ ਮਤੇ ਮਤੇ ਮਿਸ਼ਰ ਕਾਠਿਓਂ ਮਿਸ਼ਰੀ ਮਤੇ ਮਤੇ ਮਤੇ  
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 ਮਤੇ ਮਤੇ  
 26/11/24

TRUE TRANSLATION FROM PUNJABI TO ENGLISH

Office, Naib Tehsildar, (Mullanpur Dakha) Ludhiana.

To,

Forest Division Officer

Ludhiana

Number 1988 /T.A Date: 21/11/2024

Subject: O.A no 702 of 2024 Baljinder Singh Vs State of Punjab.

Reference: - Regarding your office letter No. 9972 dated 20-11-2024.

Regarding the above subject and the letter under reference, it is requested that action be taken as per the order. Necessary orders were issued to the field staff. According to the report, the Patwari village of Mullapur was seen and the revenue record of which was seen, according to the revenue record, the ownership of Kuldeep Singh son of Beant Singh is recorded in Khasra No. 64//21 (5-18) pure chai and 64//26 (1-1). And according to the location, have 2 Rroms and boundary wall and empty place and flag remains in Khasra Nos. (Which is attached) Report is submitted for further appropriate action.

Sd/- Naib Tehsildar

Mullapur Dakha Ludhiana

Official No..... Dated .....

A copy of this is submitted to Deputy Commissioner Ludhiana (MA Branch) for information and further appropriate action.

Rev

Sd/-

5240/21-11-2024

Naib Tehsildar

Mullapur Dakha Ludhiana

True Translation From  
Punjabi Hindi/Urdu into English

NOTARY PUBLIC (LDH.)



12 9 NOV 2024

## TRUE TRANSLATION FROM PUNJABI TO ENGLISH

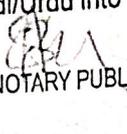
Sir,

As per Letter of Office of Deputy Commissioner, Ludhiana bearing No.23700-01/M.A., Dated: 07-11-2024, spot survey has been conducted at Village Mullanpur, Hadbast No.140 in respect of Baljinder Singh Versus State of Punjab. As per Revenue Record,

Kuldeep Singh S/o Beant Singh S/o Dalip Singh & Others have been recorded as co-owners in the Khasra No. 64//21 (5-18) and 64//26 (1-1), and at the spot have 2 rooms and boundary wall & Empty place and Flag is being constructed and the said Khasra Nos, copy of Fard Jamabandi is attached herewith. Report is being presented.



True Translation From  
Punjabi Hindi/Urdu into English

  
NOTARY PUBLIC (LDH.)

29 NOV 2024





ਜਮਾਂਬੰਦੀ-2016 2017 ਪ੍ਰਿੰਡ- ਮੁਲਾਖਮ.

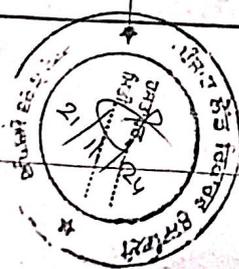
ਹੱਦਬਸਤ ਨੰ:-

140 ਤਹਿਸੀਲ- ਮੁਲਾਖਮ ਦਾਖ

ਜਿਲਾ-

ਲੁਧਿਆਣਾ

1	2	3	4	5	6	7	8
ਖੇਤ ਨੰ./ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰ/ ਨੰਬਰਦਾਰ	ਖੇਤੀ/ ਨੰਬਰ/ ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਜਿੰਦਾਈ ਦਾ ਪੁਰੋਜ਼ਾ ਅਤੇ ਖਸਰਾ ਮਾਪਨ	ਰਕਬਾ ਅਤੇ ਭ੍ਰਾਂ ਦੀ ਵਿਸ਼ਾ	ਵਿਸ਼ੇਸ਼ ਕਥਨ		
128 11 1283	1451	ਗੁਰਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਕੇਮਾਂਤ ਸਿੰਘ ਪੁੱਤਰ ਵਾਲੀਪ ਸਿੰਘ 28/08/85 ਚਿੰਨਾ ਦਿਲਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸਿੰਘ 1/12 ਚਿੰਨਾ ਗੁਰਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਅਮਰਿੰਦਰ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਨਰਦੀਪ ਕੌਰ ਕੌਰ ਕੌਰ ਅਮਰਿੰਦਰ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਗੁਰਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ	ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ	ਚਰ	61 // 21	5-18 (0-29-84, 56) ਖਸਰਾ ਚਾਈ 5-18 (0-29-84, 56)	ਵਿੱਤਕਸ ਨੰ 14122 14145 14152 14164 14165 14184 14213 14227 14249 14256 529-
128 11 1283	1451	ਗੁਰਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਕੇਮਾਂਤ ਸਿੰਘ ਪੁੱਤਰ ਵਾਲੀਪ ਸਿੰਘ 28/08/85 ਚਿੰਨਾ ਦਿਲਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸਿੰਘ 1/12 ਚਿੰਨਾ ਗੁਰਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਅਮਰਿੰਦਰ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਨਰਦੀਪ ਕੌਰ ਕੌਰ ਕੌਰ ਅਮਰਿੰਦਰ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਗੁਰਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ	ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸਾਹਿਤ ਸਿੰਘ 1/18 ਚਿੰਨਾ	ਚਰ	61 // 21	5-18 (0-29-84, 56) ਖਸਰਾ ਚਾਈ 5-18 (0-29-84, 56)	ਵਿੱਤਕਸ ਨੰ 14122 14145 14152 14164 14165 14184 14213 14227 14249 14256 529-



ਸੰ. 2 ਵਾਂ 1 ਆਰ. 2 ਆਰ. 50 ਆਰ. 21-11-2024 12:06:45:127 ਆਰ. ਆਰ. 14/11/2024 ਆਰ. ਆਰ. 25/5/2015



TRUE TRANSLATION FROM PUNJABI TO ENGLISH  
 Jamabandi year 2016 - 2017 Village Mullanpur Hadbast No. 140 Tehsil Mullanpur Dakha District Ludhiana

1	2	3	4	5	6	7	8
Khevat No./Mail/patti Numberdar	Khatoni No./Rent	Name & Detail of Owner	Name & Detail of Cultivator	Kind of Irrigation	Muraba & Khastara No.	Area & Kind of land	Remarks
128 1/1283 Total 1.92 Revenue 1.2 Cutting 0.72  (Patti) Gurian (Numberdar) Fauja Buran	1451	Kuldeep Singh Son of Beant Singh Son of Dalip Singh 28/885 share Inderjit Singh Son of Ujagar Singh son of Warham Singh 1/12 share Bhupinder Singh Son of Ajit Singh Son of Soan Singh 1/8 share Navdeep Kaur Wd/o Kulwinder Singh Son of Ajit Singh 1/8 share Jagmail Singh Son of Malkit Singh son of Soan Singh 1/8 share Jagmohan Singh Son of Malkit Singh Son of Soan Singh 1/8 share Jasvir Singh Son of Santokh Singh Son of Kehar Singh 1/8 share Kuldeep Singh Son of Santokh Singh Son of Kehar Singh 1/8 share Kamajit Kaur Wife of Ramandeep Singh Son of Jaswinder Singh 1/736 share Mochinder Kaur Wife of Gurdev Singh son of Hari Singh 1/354 share Mochinder Kaur Wife of Ujagar Singh Son of Nahar Singh 1/118 share Paramjit Kaur Wife of Jagjit Singh Son of Sadhu Singh 1/118 share Karamjit Kaur Wife of Davinder Singh Son of Lal Singh 3/590 share Kamajit Kaur Wife of Kamajit Singh Son of Labh Singh 1/236 share Gurmeet Kaur Wife of Lakhvir	Jagmail Singh Son of Malkit Singh Son of Soan Singh 1/8 share Jagmohan Singh Son of Malkit Singh Son of Soan Singh 1/8 share Navdeep Kaur Wd/o of Kulwinder Singh Son of Ajit Singh 1/4 share Bhupinder Singh Son of Ajit Singh Son of Soan Singh 1/4 share partner	Bore Total	64/21 Part 1	5-18(0-29-84.56) Pure chaj 5-18(0-29-84.56)	Mutation No. 14122 Sale 14145 Sale 14152 Sale 14154 Sale 14155 Sale 14184 Sale 14213 Sale 14227 Sale 14249 Sale 14256 Sale Report No 529 Court order Dated 25/7/2015 Today Addl Dist. Magistrate Ludhiana West order regarding Mutation No 11209 & report No. 654 Dated 4-7-2012 and report No. 35 Dated 11-09-2013 for ETA. In presence on dated 18-03-2015 o





**TRUE TRANSLATION FROM PUNJABI TO ENGLISH**  
 Jamabandi year 2016 - 2017 Village Mullanpur Hadbast No. 140 Tehsil Mullanpur Dakha District Ludhiana

1	2	3	4	5	6	7	8
Khewat No./Mail/ Patti Numberdar	Khatoni No./Rent	Name & Detail of Owner	Name & Detail of Cultivator	Kind of Irrigation	Muraba & Khastra No.	Area & Kind of land	Remarks
854/842 0 (Patti) Gurtan (Numberdar) Fauja Buran	928	Surjit Kaur Daughter of Pakhar Singh Son of Ram Singh 1/93 share Pritam Singh Son of Pakhar Singh Son of Ram Singh 1/93 share Anoop Kaur D/o Pakhar Singh Son of Ram Singh 1/93 share Maha Singh Son of Warlam Singh 1/93 share Ujagar Singh Son of Warlam Singh 1/93 share Ratoni Wd/o Inder Singh 2/31 share Jagir Singh Son of Inder Singh 2/31 share Bant Singh Son of Inder Singh 2/31 share Pritam Singh Son of Inder Singh 2/31 share Dallip Kaur Wd/o Gurdeep Singh Son of Chanan Singh 3/31 share Mallan Singh Son of Warlam Singh 1/31 share Nand Kaur Wife of Ram Ditta Son of Harnam Singh 1/248 share Makht Singh Son of Maghi Singh Son of Harnam Singh 1/248 share Narlan Singh Son of Maghi Singh Son of Harnam Singh 1/248 share Jagat Singh Son of Maghi Singh Son of Harnam Singh 1/248 share Gian Singh Son of Maghi Singh son of Harnam Singh 1/248 share Nazar Singh Son of Ditta Singh Son of Harnama 1/186 share	owner	Total	64/26 Part 1	1-1(0-5-31.15) 1-1(0-5-31.15)	Mutation No. 14370 Heritage 14651 Heritage Through Mutation 15742 Mutation Dated 30-05-2013 from Baldev Singh Son of Sathu Singh Son of Warlam Singh 1/372 share is heritage in favour of Dalvir Kaur Wd/o Baldev Singh Son of Sathu Singh 1/1116 share Balja Kaur D/o Baldev Singh Son of Sathu Singh 1/1116 share Jaswinder Singh Son of Baldev Singh Son of Sathu Singh 1/1116 share. Mutation has been sanctioned.



		Bakshish Singh Son of Ditta Singh Son of Harnama 1/186 share Jita Singh Son of Ditta Singh Son of Harnam Singh 1/186 share Swaran Singh Son of Jagir Singh Son of Mal Singh 1/1116 share Santokh Singh Son of Jagir Singh Son of Mal Singh 1/1116 share Gurmali Singh Son of Jagir Singh Son of Mal Singh 1/1116 share Nasib Kaur Wife of Jagir Singh Son of Mal Singh 1/1116 share Mohinder Kaur Daughter of Jagir Singh Son of Mal Singh 1/1116 share Kiko Daughter of Jagir Singh Son of Mal Singh 1/1116 share Balwakt Kaur Wd/o Taranjit Singh Son of Bhaljan Singh 1/186 share Gurcharan Singh Son of Mal Singh Sukhram			
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**TRUE TRANSLATION FROM PUNJABI TO ENGLISH**  
 Jamabandi year 2016 - 2017 Village Mullanpur Hadbast No. 140 Tehsil Mullanpur Dakha District Ludhiana

1	2	3	4	5	6	7	8
Khevat No./Mail/Patti Numberdar	Khatoni No./Rent	Name & Detail of Owner	Name & Detail of Cultivator	Kind of Irrigation	Muraba & Khasra No.	Area & Kind of land	Remarks
		1/186 share Joginder Singh 8/31 share Nand Kaur 2/31 share Harman Kaur 2/31 share Malkit Singh son of Sadhu Singh Son of Wariam Singh 1/372 share Baldev Singh Son of Sadhu Singh Son of Wariam Singh 1/372 share Dalbara Singh Son of Sadhu Singh Son of Wariam Singh 1/372 share Manpreet Kaur Wd/o Jagdev Singh Son of Sadhu Singh 1/1116 share Lavpreet Kaur D/o Jagdev Singh Son of Sadhu Singh 1/1116 share Gursharan Singh Son of Jagdev Singh Son of Sadhu Singh 1/1116 share					

True Translation From  
 Punjabi Hindi/Urdu into English

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## TRUE TRANSLATION FROM PUNJABI TO ENGLISH

Jamabandi year 2016 - 2017 Village Mullanpur Hadbast No. 140 Tehsil Mullanpur Dakha District Ludhiana

1	2	3	4	5	6	7	8
Khewat No./Mail/ patti Numberdar	Khatoni No./Rent	Name & Detail of Owner	Name & Detail of Cultivator	Kind of Irrigation	Muraba & khasra No.	Area & Kind of land	Remarks
		Through Mutation No 14958 Dated 10-3-2018 from Bhupinder Singh Son of Ajit Singh Son of Soan Singh 7/59 share is sold to Gurinder Singh Sran Son of Jagdev Singh Sran Son of Naginder Singh 7/59 share Mutation has been sanctioned.					
		Through Mutation No. 15608 Dated 21/1/2020 from Paramjit Kaur Wife of Jagjit Singh Son of Sadhu Singh 1/118 share is sold to Hori Lal Son of Bikham Lal Son of Babu Lal 1/118 share. Mutation has been sanctioned.					
		Through Mutation No. 14910 Dated 30-01-2018 from Kuldeep Singh Son of Beant Singh Son of Dalip Singh 28/885 share is sold to Baldev Kaur Wife of Zra Singh Son of Bharpur Singh 28885 share Mutation has been sanctioned.					
		Through Mutation No. 15462 Dated 24/7/2019 fro Gurneet Kaur Wife of Laktvir Singh Son of Rula Singh 1/177 share is sold to Charanjit Kaur Wife of Prem Singh Sn of Bhag Singh 1/177 share Mutation has been sanctioned.					
		Through Mutation 15720/1 Dated 26-06-2020 from Inderjit Singh Son of Ujagar Singh Son of warham Singh 1/12 share is sold to Paramjit Singh Son of Inder Singh Son of Bakshi Singh 1/12 share Mutation has been sanctioned.					
		Through Mutation No. 15854 th. wasika No. 672 Dated 20-09-2020 Dated 2/1/2020 from Dharminder Singh Son of Darshan Singh Mukhtiar Singh 1/708 share is sold to Bajjit Kaur Wife of Balinder Singh son of Karnail Singh 1/708 share. Mutation has been sanctioned.					
		Through report No. 394 of Loan received Dated 1/6/2021 today Kuldeep Singh Son of Santokh Singh Son of Kehar Singh is present a deed for loan and having sr. No. 106 Dated 01-06-21 to Nalb Tehsildar Mullanpur and Sr. No. 1733 Dated 1-6-2021 office of Krngoo Ludhiana West according to Khata No. 207/6/232 Khasra No. 7/1/2/1-2/2-8-9-10/1-10/3/1 Measuring 37-17 into 240/757 share 12-0 into Khata No. 773/844-845 Khasra No. 50/22/231-57/2-3/1 Measuring 22-19 in to 40/459share into 2-0 and khata Ni. 1280/1448 to 1450 Khasra No. 72/6/1-73/4/2-20/1 Measuring 12-7 into 20/247 share into 1-0 Khata No. 1281/1451 Khasra No. 64/21 Measuring 5-18 into 10/118 into 0-10 Khata No. 1542/1308 Khasra No. 66/21-71/10/2 Measuring 12-0 into 90/240 share to 4-10 total Measuring 20-0 Loan received Amount of Rs. 6,70,000/- by Kuldeep Singh Son of Santokh Singh Son of Kehar Singh from HDFC bank Ltd. Branch Raikot.					
		Through Mutation No. 16261 th. wasika No. 827 Dated 20-08-21 Dated 23-09-2021 from Navdeep Kaur Wd/o Kulwinder Singh Son of Ajit Singh 1/214 share is sold to Rupinder Singh Son of Mohinder Singh Son of Bhagwan Singh 1/24 share. Mutation has been sanctioned.					
		Through Mutation No. 16261 th. wasika No. 828 Dated 20-08-2021 Dated 23-09-2021 from Navdeep Kaur Wd/o Kulwinder Singh Son of Ajit Singh 1/214 share is sold to Manjit Kaur Wife of Rupinder Singh Son of Mohinder Singh 1/24 share. Mutation has been sanctioned.					
		Through Mutation No. 16283/1 Dated 25/10/2021 from Navdeep Kaur Wd/o Kulwinder Singh Son of Ajit Singh 1/24 share is sold to Sandeep Singh Son of Rupinder Singh Son of Mohinder Singh 1/24 share Mutation has been sanctioned.					
		Correct in Fard record No. 167 R/sir After the equity to record and fond Mutation No. 11499 sale through Bire Bibi Wife Nizamudeen Son of Alifdeen is sanctioned But Jamabandi 2011-2012 Khata No. 733-725-726-796-1275-1281-1283-1474 In wrong information is registered as per Jamabandi 2016-17 Mutation has been continuously wrong registered So Now Mutation No. 11499 Sale Jamabandi years 2016-17 Khata No. 731/789-733/796-734/797-812/884-1273/1435-1279-1446-1447-1281-1451-1481/1735 is order for correct registered.					
		Through Mutation No. 16547 th. wasika N. 2022-23/104/1/1103 Dated 28-10-22 Motion Date 13/12/2022 from Bira Bibi Wife of Nazamudin Son of Alifdeen 1/12 share is transfer in the name of Reimat Ali Sonof Nazamudin Son of Alifdeen 1/12 share. Mutation has been sanctioned.					



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Th. Report No. 342 on Dated 2/5/2023 present a clearance certificate Ref. No. FC1704230143 Dated 01-05-2023 as per report No. 394 Dated 01-06-2021 for rupees 6,70,000/- from HDFC Bank Branch Dholewal Ludhiana as per this report loan is cleared.
Through Mutation No. 16725 Dated 20-05-2023 from Jagmail Singh Son of Malkit Singh Son of Soan Singh 1/8 share is heritage in the name f Gursanpal Singh Son of Jagmail Singh Son of Malkit Singh 1/8 share. Mutation has been sanctioned.
Through Report No. 167 Dated 17-01-2024 Ekevable Motor garage Today applicant present In suvida centre a letter No. 561455310 Dated 15-12-2023 Kangoo Office Letter No. 9480D Dated 4-1-2023 from Baljit Kaur Wife of Balwinder Singh Son of Karnail Singh bealimg Khastara Ni. 19/16-17-18-19/1-22/2-23-24-25-63//15/3, 16/15/3-16/1-51//13/2-13/1min 17/3 18/2 min 17/3min 18/1 min 18/3min 18/4min 19/2-17/172//16min 17min 24min 25min 16min 72//14-15-72//5-4/2-73//1-10-14/1-72//6/1-73//4/2-20/1-64//21 Measuring 0-6 2/3 out of 4,50,000 received from Capital Small Fin bank Ltd. G.T. Road Branch, Jalandhar.
Through Report No. 96 Dated 30/11/2023 Today Rahmat All Son of Nizamudeen present a letter 5576 1534 Dated 29-11-2023in suvida centre regarding wasika N. 2033 Dated 18-2-2009 Measuring 3811.5 Sq Yards to M.S. Shri Ram Finance Ltd first floor Ferozchandhi market Dholewal Ludhiana 10,00,000/-.
Through Report No. 426 Dated 17/7/2024 Today applicant present a letter 63638021 Dated 16-07-2024having Kangoo No. 2986 Dated 18-07-2024 received the loan by Charanjit Kaur Wife of Prem Singh Son of Bhag Singh regarding Khastara No. 19//16-17-18-19/1-22/2-23-24-25, 65//15/3-16/1, 51//13/2-13/1 min 18/118/2min 18/4min 19/2-17/1, 72//16min 72//14-15-54/2-6/1-73//2-9-10-11-11/14/2-20/1, 64//21 for Rs-12,00,000/- from SMFG India Home Finance Company Ltd. Mogra.
Through Mutation No. 17345 wasika No. 2024-25/1/1783 Dated 21-01-2024 Mutation Dated 12/11/2024 from Karamjit Kaur Wife of Davinder Singh son of Lal Singh 3/590 share is sold to Preeti Balal Hans D/o Balbir Singh Son of Mal Singh. Mutation has been sanctioned.

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ਵਿਮਾਨ

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ਮੈਂ ਸੁਖ ਸਿੰਘ ਪੁੱਤਰ ਜਗਰ ਸਿੰਘ ਫਾਜ਼ੀ ਮੁਲਾਪੁਰ ਚਾਖਾ ਆਪਾਹ ਸ਼ਾਹਤ 37  
(5026 5542 6396) ਦਿੱਲੀ ਦਾ ਪੰਜਾ ਦਸਤਾਵੇਜ਼ ਹਾਂ।

ਮੈਂ ਵਿਮਾਨ ਕਰਦਾ ਹਾਂ ਕਿ ਮੇਰੀ ਜਮੀਨ ਖੜਕੀ ਨੰ: 928 ਖਸਰਾ ਨੰ: 64/26  
ਪਿੰਡ ਮੁਲਾਪੁਰ ਚਾਖਾ ਵਿੱਚ ਮੁਅੱਤਲ ਖਾਤਾ ਚ। ਇਹ ਜਮੀਨ ਮੈਂਦਰਾ ਜਮੀ ਦੀ  
ਮੇਰੀ ਮਾਲਕੀ ਦੇ ਹੇਠ ਚ। ਜੋ ਕਿ ਇਕ ਨਿੱਜੀ ਮਾਲਕੀ ਚ। ਉਕਤ ਜ਼ਿਲ੍ਹਾ ਵਿੱਚ  
ਮੇਰੀ ਮਾਲਕੀ ਮੈਂ ਹੁਣ ਕੱਟੇ ਗਏ ਹਨ। ਉਹ ਮੇਰੀ ਨਿੱਜੀ ਮਾਲਕੀ ਫਾਜ਼ੀ ਜਮੀਨ ਵਿੱਚ  
ਹੀ ਕੱਟੇ ਗਏ ਹਨ। ਇਹ ਮੇਰੇ ਵਿਮਾਨ ਹਨ ਜੋ ਮੈਂ ਮੈਂ ਪੰਜ ਮੁੱਦੇ ਕੱਟੇ ਹਨ  
ਅਤੇ ਮੇਰੀ ਤੋਂ ਦਸਤਾਵੇਜ਼ ਹਨ।

ਸੁਖ ਸਿੰਘ

ਉਸਦੀਕ ਵੀਡਾ ਜਾਰਾ ਚ ਕਿ ਲਿ  
ਵਿਮਾਨ ਮੇਰੇ ਜਾਗਦ ਕੱਟੇ ਗਏ  
ਹਨ।

  
Sarpanch  
Gram Panchayat  
Mullanpur (Ludhiana)

ਵਿਅਕਤ

-੨੫-

ਮੈਂ ਮਲਕੀਤ ਸਿੰਘ ਪੁੰਡ ਗਾਧੂ ਸਿੰਘ ਵਾਸੀ ਮੁੱਲਾਪੁਰ ਰਾਖਾ ਆਧਾਰ ਨੰਬਰ ਕੰ: 05916  
 4912 6416 ) ਇੱਥੇ ਦਾ ਪੱਕਾ ਦਸਤਾਵੇਜ਼ ਹੈ।

ਮੈਂ ਵਿਅਕਤ ਕਰਦਾ ਹਾਂ ਕਿ ਮੇਰੀ ਜਮੀਨ ਖਤ ਨੰ: 928 ਖਸਰੇ ਨੰ: 64/26  
 ਪਿੰਡ ਮੁੱਲਾਪੁਰ ਰਾਖਾ ਇੱਥੇ ਮੁਅੱਤਲ ਖਾਤ ਹੈ। ਇਹ ਜਮੀਨ ਮੈਂ ਕੁਝ ਸਮੇਂ ਦੀ  
 ਗੈਰ ਗਾਲਰੀ ਦੇ ਤੌਰ 'ਤੇ ਵੀ ਵਰਤੀ ਆਈ ਹੈ। ਉਨ੍ਹਾਂ ਸਿੱਕਾਇਤ  
 ਮੈਂਬਰਾਂ ਨੇ ਉੱਚ ਕੱਢੇ ਗਏ ਹਨ। ਉਹ ਮੇਰੀ ਜਮੀਨ ਗਾਲਰੀ ਵਾਲੀ ਜਮੀਨ ਇੱਥੇ  
 ਹੀ ਕੱਢੇ ਗਏ ਹਨ। ਇਹ ਮੇਰੇ ਵਿਅਕਤ ਹਨ ਜੋ ਕਿ ਮੈਂ ਪੱਕਾ ਕਰਵਾ ਕੇ  
 ਮਤੇ ਕਰੀ ਤੇ ਦਰਜ ਕਰਾਂਗਾ।

ਮੁਖਵੀ ਤ ਸਿੰਘ

ਉਪਰੋਕਤ ਕੀਤਾ ਜਾਰਾ ਹੈ ਕਿ ਇਹ  
 ਵਿਅਕਤ ਮੇਰੇ ਮਾਮਲੇ ਵਿੱਚ ਕੀਤਾ  
 ਹੈ।

  
 Sarpanch  
 Gram Panchayat  
 Mullanpur (Ludhiana)

ਵਿਆਕ

-੨੫-

ਮੈਂ ਕੁਦਰੀਪ ਕੌਰ ਪਤਨੀ ਕੁਲਦੇਵ ਸਿੰਘ ਟਾਗੋ ਗੋਲਾਪੁਰ ਦਾਖਾ ਆਪਾਹ ਕਾਰਡ ਨੰ:  
(੧੧ 26 6681 ੧32੫) ਵਿੱਚ ਵੀ ਖੋਲੀ ਟੁਕੜੀਕ ਜਾਂ।

ਮੈਂ ਵਿਆਕ ਕਰੀ ਜਾਂ ਕਿ ਮੇਰੀ ਸੁਮੀਤ ਖੌੜੀ ਨੰ: 1੫5

ਖਗੋਂ ਨੰ: 6੫1121 ਪਿੰਡ ਗੋਲਾਪੁਰ ਦਾਖਾ ਵਿੱਚ ਪੁਸ਼ਤਕ ਆਤਾ ਯ, ਇਹ ਸਮੀਤ  
ਗੋਲਾਪੁਰ ਜਗੇ ਵੀ ਮੇਰੀ ਮਾਲਕੀ ਦੇ ਤੌਰ ਯ ਜੋ ਕਿ ਇਹ ਨਿੱਜੀ ਮਾਲਕੀ ਦੇ  
ਉੱਤੇ ਸਿੱਧਾ ਮੁੱਦਾ ਹੈ ਜੋ ਕੋਈ ਗੱਲ ਯਕ ਇਹ ਮੇਰੀ ਨਿੱਜੀ ਮਾਲਕੀ  
ਵਾਲੀ ਸਮੀਤ ਵਿੱਚ ਕੋਈ ਗੱਲ ਯਕ ਇਹ ਮੇਰੀ ਵਿਆਕ ਯਕ ਜੋ ਕਿ  
ਮੈਂ ਪੜ੍ਹ ਲਏ ਯਕ ਮੇਰੀ ਤੇ ਟੁਕੜੀਕ ਯਕ।

ਉਮੀਦ ਕੀਤਾ ਜਾਵੇ ਯ ਕਿ ਇਹ  
ਵਿਆਕ ਮੇਰੇ ਮਾਲਕੀ ਲਈ ਹੋਵੇ  
ਯਕ।

ਕੁਦਰੀਪ ਕੌਰ

Sarpanch  
Gram Panchayat  
Mullanpur (Ludhiana)

ਵਿਅਕਤ

੨੧੬-

ਮੈਂ ਕੁਸ਼ਲੀਪ ਗਿੱਧ ਖੁੱਤਰ ਦੀ ਅਤੇ ਗਿੱਧ, ਟਾਗੀ ਗੁੱਲਾਪੁਰ ਦੀਆਂ ਆਯਾਜ ਕਾਰਡ ਨੰ:  
( ੫੧੭੫ ੪੫੩੫ ੩੨੬੩ ) ਵਿਖੇ ਦਾ ਖੋਲ੍ਹਾ ਵਸਤੀਕ ਹਾਂ।

ਮੈਂ ਵਿਅਕਤ ਕਰਦਾ ਹਾਂ ਕਿ ਮੇਰੀ ਜਮੀਨ ਖਤਬੀ ਨੰ: 1੫51  
ਖਗਨ ਨੰ: 6੫//21 ਵਿਖੇ ਗੁੱਲਾਪੁਰ ਦੀਆਂ ਵਿਖੇ ਮੁਕਤਕਰਾ ਖਾਤਾ ਖੁ, ਇਹ ਜਮੀਨ  
ਗੋਲਾਦਾ ਕਮੇ ਦੀ ਮੇਰੀ ਗੋਲਾਦੀ ਦੇ ਤਾਂ ਖੁ। ਜੋ ਕਿ ਇੱਕ ਪਿੱਠੀ ਆਖਰੀ ਖੁ।  
ਉਹਦੇ ਗਿੱਧੀਏ ਗੋਲਾਦੀ ਜੋ ਹੁੱਖ ਕੱਟੇ ਗਏ ਹਨ। ਇਹ ਮੇਰੀ ਪਿੱਠੀ ਆਖਰੀ  
ਵਾਲੀ ਜਮੀਨ ਵਿਖੇ ਹੀ ਕੱਟੇ ਗਏ ਹਨ। ਇਹ ਮੇਰੇ ਵਿਅਕਤ ਹਨ ਜੋ ਕਿ  
ਮੈਂ ਖੋਲ੍ਹੇ ਗਏ ਹਨ ਅਤੇ ਮੇਰੀ ਤੇ ਹੁੱਗਤ ਹਨ।

1੫੫੧/੧

ਉਸਦੀ ਕੀਤਾ ਜਾਣਾ ਖੁ ਕਿ ਇਹ  
ਵਿਅਕਤ ਮੇਰੇ ਮਾਤਮੰਦ ਲਏ ਗਏ  
ਹਨ।

  
Sarpanch  
Gram Panchayat  
Mullanpur (Ludhiana)

**True Translation from Punjabi To English**

Declaration

I Malkit Singh Son of Sandhu Singh Resident of Mullanpur Dakha Adhar Card No. 5916 4912 6416) permanent resident here.

I declare that my Land bearing Khutani No. 928 Khasra No. 64//26 at Village Mullanpur Dakha having from equal account. This land is currently ownership is in my name, which is a private Ownership. The said compliant regarding the cut of trees they have been cut from my personal ownership land. These are my statement which I have read and listen found to be true and correct.

Sd/- Malkit Singh

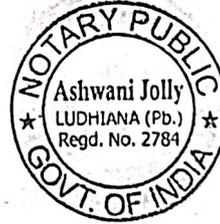
It is certified that given the said  
statement in my presence

Sd/-

Sarpanch

Gram Panchayat

Mullanpur ( Ludhiana )



True Translation From  
Punjabi Hindi/Urdu into English

*[Signature]*  
NOTARY PUBLIC (LDH.)

12 9 NOV 2024

True Translation from Punjabi To English

Declaration

I Navdeep Kaur Daugher of Kulwinder Singh Resident of Mullanpur Dakha Adhar Card No. 9926 6681 9324), permanent resident here.

I declare that my Land bearing Khutani No. 1451 Khasra No. 64//21 at Village Mullanpur Dakha having from equal account. This land is currently ownership is in my name, which is a private Ownership. The said compliant regarding the cut of trees they have been cut from my personal ownership land. These are my statement which I have read and listen found to be true and correct.

Sd/- Navdeep Kaur

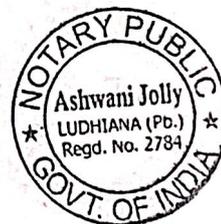
It is certified that given the said  
statement in my presence

Sd/-

Sarpanch

Gram Panchayat

Mullanpur ( Ludhiana )



True Translation From  
Punjabi Hindi/Urdu into English

*Ashwani Jolly*  
NOTARY PUBLIC (LDH.)

12 9 NOV 2024

**True Translation from Punjabi To English**

Declaration

I Kuldeep Singh Son of Beant Singh Resident of Mullanpur Dakha Adhar Card No. 4175 8434 3263), permanent resident here.

I declare that my Land bearing Khutani No. 1451 Khasra No. 64//21 at Village Mullanpur Dakha having from equal account. This land is currently ownership is in my name, which is a private Ownership. The said compliant regarding the cut of trees they have been cut from my personal ownership land. These are my statement which I have read and listen found to be true and correct.

Sd/- Kuldeep Singh

It is certified that given the said  
statement in my presence

Sd/-

Sarpanch

Gram Panchayat

Mullanpur ( Ludhiana )



True Translation From  
Punjabi Hindi/Urdu-into English

*(Signature)*  
NOTARY PUBLIC (LDH.)

29 NOV 2024

True Translation from Punjabi To English

Declaration

I Santokh Singh Son of Jagir Singh Resident of Mullanpur Dakha Adhar Card No. 5026 5542 6396, permanent resident here.

I declare that my Land bearing Khutani No. 928 Khasra No. 64\$26 at Village Mullanpur Dakha having from equal account. This land is currently ownership is in my name, which is a private Ownership. The said complaint regarding the cut of trees they have been cut from my personal ownership land. These are my statement which I have read and listen found to be true and correct.

Sd/- Santokh Singh

It is certified that given the said

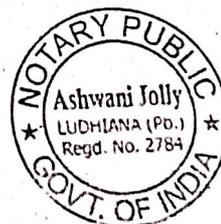
statement in my presence

Sd/-

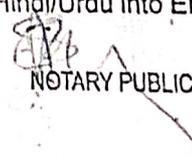
Sarpanch

Gram Panchayat

Mullanpur ( Ludhiana )



True Translation From  
Punjabi Hindi/Urdu into English

  
NOTARY PUBLIC (LDH.)

29 NOV 2024